

**Deforestation in Hilly Areas**

3347. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether environmental condition is adversely affected due to deforestation of the hilly areas of the country, particularly Himalayas, Aravali, Vindiyachal, Satpura mountain ranges and Western and Eastern Ghats ;

(b) whether due to deforestation several hills have become denuded ;

(c) whether soil erosion in the denuded hilly areas have increasing rapidly ; and

(d) if so, the steps being taken to check this soil erosion ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) and (b) Yes, Sir.

(c) and (d) No study has been conducted in this regard. However, various schemes and programmes mentioned below are being implemented which are intended inter-alia to check soil erosion :—

- (i) State Governments' schemes for afforestation and soil and moisture conservation.
- (ii) Schemes of the Central Government like the River Valley Projects (RVs), Flood Prone Rivers Programme (FPRP), Desert Develop-Programme (DDP), Drought Prone Area

Programme (DPAP), Integrated Wastelands Development Programme (IWDP), National Watershed Development Programme for Rainfed Areas (NWDPA), Eco-task Force etc.

(iii) Provision of financial assistance to non-governmental organisations (NGOs) to take-up afforestation and wastelands development activities.

(iv) Guidelines have been issued to States/U.T. Governments to consider banning green felling on mountains/hills above 1000 metres.

[English]

**Allotment of Flats in Inderlok**

3348. DR. LAL BAHADUR RAWAL : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether during November, 1990, Slum Wing of DDA has invited applications from registered persons of 1985 scheme for allotment of flats on cash-down basis constructed in Inderlok area ;

(b) if so, the details of the total number of applications received ;

(c) the floor-wise cost of these flats;

(d) whether any date for holding the draw has since been decided for allotment of these flats ;

(e) if so, the details thereof along with the name of the members of jury chosen for the draw and if not, the reasons therefor; and

(f) the formalities the successful allottee would have to complete to take the possession of these flats?

VELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) 1537, out of which 1502, as per details given below, were found in order :—

THE MINISTER OF STATE IN  
THE MINISTRY OF URBAN DE-

Category of registrants	Number of applications found in order
General Category	1196
Scheduled Castes	277
Handicapped	4
Widow	21
Ex-Servicemen	4

(c) Floor-wise cost of the flats constructed in two phases is as under :—

Floor	Phase I	Phase II
	Rs.	Rs.
Ground Floor	1,08,700	1,10,300
First Floor/Second Floor	1,47,600	1,49,200
Third Floor	1,28,200	1,29,800

(d) and (e) The draw was held on 30-1-1991. The following were the Members of jury for the draw :—

1. Smt. Nutan Guha Biswas, Additional District Magistrate.
2. Shri R. K. Verma, an officer from New Delhi Municipal Committee.
3. Shri K. K. Sharma, Joint Secretary (Home), Delhi Admn.

(f) The successful allottees are required to deposit :—

- (i) Cost of the flat as demanded in the Allotment-cum-Demand letter and produce the bank challan.

(ii) An undertaking on non-judicial paper in the prescribed form.

(iii) An affidavit to the effect that the allottee or dependent family members are not having any other house/plot in the Union Territory of Delhi.

(iv) A photostat copy of the Ration Card.

(v) Photograph and specimen signature duly attested.

(vi) Registration slips and deposit slips.